Bench No. I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.125/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25th July, 2017, 10.30 A.M.

Name of the Company		Shivam Investment Advisory Pvt.Ltd.		
Under Section		391(2),394		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1	CA PHASH	AZARNA	PETTENT	Vaj_
2.	TAPAS K	R. DAS, STANT DIRECTOR	RD(ER) MCA	2/2/14) 20/7

ORDER

Ld. Pr. CA for the petitioners and Mr. Tapas Kr. Das, Assistant Director from the Office of the Regional Director representing the Central Government are present.

In this case petitioner has applied for amalgamation of six transferor companies with one transferee company. Petitioners have not filed the copy of the Board Resolutions of the respective company. Petitioners have also not filed the valuation report. Ld. Counsel for the petitioners are directed to file a supplementary affidavit annexing Board Resolutions of the transferor and the transferee companies

along with the valuation report and auditor's certificate within 15 days.

List the matter on 11/08/2017.

(Vijai Pratap Singh) Member (J)